

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6533  
ANSWERED ON:09.05.2005  
P.F. DEPOSITED BY NOKIA (INDIA) PVT. LTD. .  
Singh Shri Prabhunath

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

to the reply given to Unstarred Question No. 818 on December 06, 2004 and state:

- (a) whether the requisite information has since been collected;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) by when it is likely to be collected and laid on the table of the House?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a) to (c): Yes, Sir. M/s Nokia (India) Pvt. Ltd. has been brought under the purview of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 w.e.f. 22.09.1997. The establishment has deposited a sum of Rs. 22,09,170/- upto November, 2004 towards the Provident Fund amount with the Regional Provident Fund Commissioner, Delhi on 22.12.2004. The establishment has also made subsequent compliance for the month of December, 2004. Thereafter the establishment has shifted its base to Gurgaon, Haryana and a new PF code number HR/26809 has been allotted w.e.f. 01.01.05. The inquiry under Section 7A of the Act has been initiated to verify the correctness of amount deposited by the establishment on 22.12.2004.